CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 481/TT/2026

Date: 18.11.2026

To,

Shri Zafrul Hasan,
Sr. General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Petition for determination of transmission tariff for 2024-29 tariff block for "**765/400kV, 1500 MVA ICT (3rd) (4x500 MVA units including one spare unit) along with associated bays and equipment"** under **"Augmentation of 1x1500 MVA (3rd), 765/400kV Transformation Capacity at Kurnool New Substation"** in Southern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, Regulation 15(1)(a) & Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2024**.**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 03.12.2026:

1. Provide the following information:

   a. Form 9-C in Excel format for consolidation of loans from each source.

   b. Details of work claimed as ACE for the 2024-29 tariff period under Regulation 24(1)(a) & 24(1)(b).

   c. Submit the calculation of statement of IDC discharge in linked excel. Further, wherever the Floating has been mentioned in the IDC Sheet for loans with floating rate of interest, Petitioner to mention exact rate of interest considered as per Loan Compendium against such loans and provide the linked excel

with computation of applicable rate of interest in case of such loans with ‘floating rate’ for all the assets. The petitioner erroneously submitted the wrong Excel file.

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition

3. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed of based on the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Law)